

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 230 OF 2001
(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 12
(Application for including the applicant in the committee of experts
and to sanction an amount of rupees 10 crores
for national wetlands yatra)

WITH

INTERLOCUTORY APPLICATION NOS. 14 & 17
(Applications for intervention)

WITH

INTERLOCUTORY APPLICATION NO. 15 & 16
(Applications for directions on behalf of Petitioner)

M.K.Balakrishnan & Ors.

.... Petitioners

Versus

Union of India & Ors.

.... Respondents

OFFICE REPORT

The Writ Petition alongwith applications above-mentioned was listed before the Court on 08.02.2017 with Office Report dated 06.02.2017, when the Court was pleased to inter-alia pass the following Order:-

“We have, at length, heard learned counsel for the parties including learned counsel for the Union of India.

An affidavit dated 7th February, 2017 filed by the Union of India has been shown to us.

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Learned counsel for the Union of India says that all efforts will be made to ensure compliance with this direction and to ensure that the Rules are notified on or before 30th June, 2017.

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Learned counsel for the petitioners has drawn our attention to an additional affidavit filed by the Union of India on or about 9th September, 2014. The additional affidavit contains an Information Brochure “National Wetland Inventory & Assessment”. This Brochure indicates on page 11 thereof that 2,01,503 wetlands have been mapped at 1:50,000 scale. All these wetlands have an area of more than 2.25 hectares. As a first step, the 'Brief Documents' with regard to these 2,01,503 wetlands should be obtained by the Union of India from the respective State Governments in terms of Rule 6 of the Wetlands (Conservation and Management) Rules, 2010. We are told that obtaining these 'Brief Documents' may take some time. We are inclined to grant adequate time for this purpose. The Union of India should follow this up with the State Governments and inform us of the time frame on the next date of hearing.

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xxx xxx xxx xxx xxx

The Central Wetland Regulatory Authority will take up the rectification of deficiencies with the State Governments with promptitude and ensure that all these deficiencies are removed and complete proposals/brief documents are furnished within the next about one month so that the Central Wetland Regulatory Authority is in a position to take a final decision with regard to these 1683 wetlands and their notification, if required, on or before 31st March, 2017.

List the matter on 3rd April, 2017. ”

It is submitted that Mr. G.S. Makker, Advocate has on 28.03.2017 filed an affidavit on behalf of Ministry of Environment and Forest & Climate Change. The same is placed in a separate volume with the paper books.

It is further submitted that no further document has been filed so far.

The Writ Petition along with applications above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 01st day of April, 2017.

sd/-
Assistant Registrar